## MINUTES RECEICED ON 07.09.2011 AT 3.15 PM

## **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of NC-V Meeting held on 01.09.2011

The Meeting No. 22/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 01.09.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. Kuldeep Singh, Asstt. Director	MSME
4	Sh. Pradip Kumar, F.T.D.O	DGFT

: 22/84-ALC3/2011 **MEETING DATE**: 01.09.2011 **MEETING NUMBER** 

Case No.:9/22/84-ALC3/2011	Party Name:PALM FIBRE (INDIA)	Meet No/Date:22/84-ALC3/2011	Status:
	PRIVATE LIMITED	01.09.2011	Approved
HQ File :01/84/050/00170/AM12/	RLA File :10/24/040/00135/AM11/	Lic.No/Date:1010043490 09.06.2011	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of similar firm by allowing 3% wastage. A copy of report is attached for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/22/84-ALC3/2011	Party Name:SACOS INDIGO PRIVATE	Meet No/Date:22/84-ALC3/2011	Status:
	LIMITED	01.09.2011	Transferred
HQ File :01/84/050/00162/AM12/	RLA File :11/24/040/00075/AM11/	Lic.No/Date:1110025235 15.07.2011	

Decision: The Committee considered the case as per agenda and relevant details and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as adhoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.

	5	Meet No/Date:22/84-ALC3/2011 01.09.2011	Status: Deferred
HQ File :01/84/050/00168/AM12/		Lic.No/Date:0310642424 15.07.2011	Defer Date:29.09.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given manufacturing process nor stage-wise wastage involved in this case alongwith justification. In absence of the above details, Committee was unable to compute the requirement of inputs. It was therefore, decided to advise the applicant firm to furnish the above details urgently to take a final view in the matter. The case stands deferred for re-listing on 29.09.2011.

	Case No.:8/22/84-ALC3/2011	5	Meet No/Date:22/84-ALC3/2011 01.09.2011	Status: Deferred
4	HQ File :01/84/050/00169/AM12/		Lic.No/Date:0610022955 21.07.2011	Defer Date:29.09.2011

Decision: The Committee considered the case as per agenda along with other relevant papers and decided to link the similar case file wherein adhoc norms of similar items have been finalised by NC earlier. The case stands deferred for re-listing on 29.09.2011.

Case No.:2/22/84-ALC3/2011		Meet No/Date:22/84-ALC3/2011 01.09.2011	Status: Rejected
HQ File :01/84/050/00163/AM12/		Lic.No/Date:0210163118 27.07.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given drawing, design, CAD, calculation sheet nor measurement in this case. They have also mentioned Qty. of inputs in linear Mtrs.(instead of Sq mtrs.) and Qty. export in pairs. Further, instead of mentioning specific GSM, they have mentioned relevant GSM. In view of the above facts Committee was unable to compute the requirement of inputs. Therefore, Committee was constrained to reject the case.

RA may take suitable consequential action accordingly.

	Case No.:13/22/84-ALC3/2011	II 3	Meet No/Date:22/84-ALC3/2011 01.09.2011	Status: Deferred	
6	HQ File :01/84/050/00174/AM12/		Lic.No/Date:0510298227 01.08.2011	Defer Date:29.09.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.09.2011.

		1 3	Meet No/Date:22/84-ALC3/2011 01.09.2011	Status: Transferred
7	HQ File :01/84/050/00171/AM12/		Lic.No/Date:1110025378 02.08.2011	

Decision: The Committee considered the case as per agenda and relevant details and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as adhoc norms of Flexible Intermediate Bulk Containers (FIBC) items are being dealt by them.

Coso No .11/22/94 AT C2/2011	D A NI DICITA O CO	M + N /D + 20/04 A I C2/2011	C4-4 D-C J
Case No.:11/22/84-ALC3/2011	Party Name:RICHA & CO	Meet No/Date:22/84-ALC3/2011	Status: Deterred

	01.09.2011	
HQ File :01/84/050/00172/AM12/	Lic.No/Date:0510298317 02.08.2011	Defer Date:29.09.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.09.2011.

Case No.:6/22/84-ALC3/2011	1 -	Meet No/Date:22/84-ALC3/2011 01.09.2011	Status: Approved
HQ File :01/84/050/00167/AM12/		Lic.No/Date:0410126859 04.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allow	/ed
No		Qty.			
1	100% cotton mens full sleeve	500 Pcs	100% cotton fabric, width- 57",	1450	Sq
	shirt, GSM -144 +/-10%		GSM -144 +/-10%	mtrs.	
2	100% cotton mens full sleeve	500 Pcs	100% cotton fabric, width- 56",	1450	Sq
	shirt, GSM -118 +/-10%		GSM-118 +/-10%	mtrs.	
3	100% cotton mens full sleeve	500 Pcs	100% cotton fabric, width- 56",	1450	Sq
	shirt, GSM -140 +/-10%		GSM-140 +/-10%	mtrs.	
4	60% cotton 40% polyester	500 Pcs	60% cotton 40% polyester mens	1300	Sq
	mens full sleeve shirt, GSM -		full sleeve shirt, GSM -110 +/-	mtrs.	
	110 +/-10%		10%		
5	88% nylon 12% elastene	500 Pcs	88% nylon 12% elastene ladies	1125	Sq

	ladies pant, GSM -215+/-10%		pant, GSM -215+/-10%	mtrs.
			Feather wt. Micro fleece, GSM - 135 +/-10%	525 Sq mtrs.
6	88% nylon 12% elastene mens shirt, GSM-215+/-10%	500 Pcs	88% nylon 12% elastene ladies pant, GSM -215+/-10%	1100 Sq mtrs.
			Feather wt. Micro fleece, GSM - 135 +/-10%	525 Sq mtrs.
7	60% cotton 40% polyester mens shirt, GSM -106 +/-10%	10000 Pcs	60% cotton 40% polyester mens shirt, GSM -106 +/-10%	@ 2.25 Sq mtrs/Pc
			100% polyester mesh lining fabric, GSM -105 +/-10%	3000 yard
			Snap fasteners of relevant width	Net to net
			Label heat transfer	Net to net
8	92% cotton 8% polyester mens shirt, GSM-100 +/-10%	10000 Pcs	92% cotton 8% polyester mens shirt, GSM -100 +/-10%	@ 2.25 Sq mtrs/Pc
			Label heat transfer	Net to net
9	60% cotton 40% polyester mens shirt, GSM -106 +/-10%	10000 Pcs	60% cotton 40% polyester mens shirt, GSM -106 +/-10%	21500 Sq mtrs.
			Label heat transfer	Net to net
10	58% nylon 42% polyester mens shirt, GSM -90+/-10%	10000 Pcs	58% nylon 42% polyester mens shirt, GSM -90+/-10%	21500 Sq mtrs.
			100% polyester mesh lining fabric, GSM -105 +/-10%	3000 yard
			Snap fasteners of relevant width	Net to net
			Label heat transfer	Net to net
11	88% nylon 12% elastene ladies shorts, GSM -215+/-	10000 Pcs	88% nylon 12% elastene ladies shorts, GSM -215+/-10%	16000 Sq mtrs.
	10%		100% polyester mesh lining fabric, GSM -105 +/-10%	3000 yard
			Snap fasteners of relevant width	Net to net
			Label heat transfer	Net to net
12	88% nylon 12% elastene ladies pant, GSM -215+/-10%	10000 Pcs	88% nylon 12% elastene ladies pant, GSM -215+/-10%	22500 Sq mtrs.s
	·		100% polyester mesh lining fabric, GSM -105 +/-10%	3000 yard
			Snap fasteners of relevant width	Net to net
			Label heat transfer	Net to net

The R.A shall be advised to take necessary action subject to compliance of other usual conditions. They may also call for the style

No. of each export item and impose the same on export side.

Case No.:4/22/84-ALC3/2011	Party Name:S.KHODAY SILK TWISTING FACTORY,	Meet No/Date:22/84-ALC3/2011 01.09.2011	Status: Approved
HQ File :01/84/050/00165/AM12/	I <b>I</b>	Lic.No/Date:0710081266 08.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the description of import item, firm have not mentioned as to whether imported item 'Mulberry twisted silk yarn' is in gummed or in degummed stage. The Committee felt that from raw Mulberry silk, yarn has already been made and this happened after degumming. In view of the above, Committee decided to fix the adhoc norms in this case assuming the imported input in degummed stage by allowing 5% wastage as detailed below:-

Export Item	Export	Import item	Qty. allowed
	Qty.		
100% natural silk	3146.860	100% Mulberry raw thrown	3304.20 Kgs.
fabric (Mulberry	Kgs	silk yarn degummed	
raw silk)			

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/22/84-ALC3/2011		Meet No/Date:22/84-ALC3/2011 01.09.2011	Status: Approved
HQ File :01/84/050/00164/AM12/	I <b>I</b>	Lic.No/Date:0710081342 09.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the

representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Girls trouser made of 98%	29700	98% cotton 2%	47520 Sq
	cotton 2% spandex denim	Pcs	spandex denim	mtrs.
	fabric, GSM -339 +/-10%		fabric, GSM -339	
	Style No. 656277		+/-10%	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/22/84-ALC3/2011		Meet No/Date:22/84-ALC3/2011 01.09.2011	Status: Approved
HQ File :01/84/050/00173/AM12/		Lic.No/Date:0510299086 09.08.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

12	S. No	Export Item	Export Qty.	Import item	Qty. allowed
	1	Ladies Cami made of 52% nylon 48% cotton net embroidery dyed knitted fabric, GSM -76 +/-10% Style No. 3Z2413	Pcs	52% nylon 48% cotton net embroidery dyed knitted fabric, GSM -76 +/-10%	mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:5/22/84-ALC3/2011	Party Name:INDUS FILA LIMITED,	Meet No/Date:22/84-ALC3/2011 01.09.2011	Status: Rejected
	HQ File :01/84/050/00166/AM12/	RLA File :07/24/040/00194/AM12/	Lic.No/Date:0710081619 19.08.2011	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and obset that firm have neither given drawing, design, CAD, size-wise calculation sheet nor measurement in this They have also not mentioned style no. of the export item in this case. In view of the above facts Committee was unable to compute the requirement of inputs. Therefore, Committee was constrained to reject the case RA may take suitable consequential action accordingly.		nt in this case. cts Committee		

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## Manual agenda cases

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Case No.129	M/s Uniworth Textiles Ltd., Nagpur
NC No.22/AM12	F.No.01/84/162/25/AM12/DES-V
Dated 01.09.2011	Fixation of adhoc norms as per para 6.8(e) of Error!
	Hyperlink reference not valid. & para 6.39 at S.No. 20 of
	HBP.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have given the data in respect of Allwool & Polywool giving their grey width and finished width and shrinkage ranging from 13-24% and 13-32% respectively. The Committee observed that reduction in width of fabric is relevant only when the export obligation is taken in Kg. Term. There is no weight loss possible in the processing which resulted in the shrinkage process. Therefore, Committee felt that adhoc norms in this case may be re-fixed in Kg. to Kg. term. Dimensional change due to shrinkage may occur. It will vary from fabric to fabric lot and are irrelevant if export is accounted for in Kg. term. Hence, the decision of DC (SEZ), Mumbai allowing 5% wastage on account of shrinkage is technically not feasible. Therefore, case may be decided accordingly. Firm may be informed accordingly.

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Case No.130	M/s Kanak Exim, Chennai
NC No.22/AM12	F.No.01/84/162/130/AM12/DES-V
Dated 01.09.2011	Request for clarification as to whether Phenol can be used as 'Syntan' under SION, G-7.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for relisting on 29.09.2011.

Case No.131	M/s Hunter Douglas India Pvt. Ltd., Mumbai
NC No.22/AM12	F.No.01/84/50/388/AM06/DES-V
Dated 01.09.2011	Re-fixation of input output norms against advance authorisation No. 0310582418 dated 07.07.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was also observed that in earlier A/A, adhoc norms were fixed on the basis of size & width of window blind mentioned whereas in this case no specific size & width has been given. Hence, it was decided to defer the case for re-listing on 29.09.2011.

Case No.132	M/s Kanti Floor Furnishers, Kerala
NC No.22/AM12	F.No.01/84/50/289/AM10/DES-V
Dated 01.09.2011	Ratification of input output norms against advance
	authorisation No. 1010037745 dated 18.03.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC had decided this case by allowing 3% wastage with condition that the weight of plastisol should match in the export and import item (already mentioned in the description of export item in the application). If material is supplied by EOU, the import has to match with the export documents. If applicant firm is unable to proof it then export cannot be counted. The Committee felt that it is R.A to check that the certificate given by the Superintendent of Central Excise establishes the facts extracted from relevant export documents generated in this case. They may utilize the certificate given by the Superintendent of Central Excise as an alternative to check the veracity of the facts imposed by the condition if Customs also certifies the same. If applicant firm is still unable to proof it then export cannot be

counted. R.A can decide the case accordingly.

Case No.133	M/s Kanti Floor Furnishers, Kerala				
NC No.22/AM12	F.No.01/84/50/167/AM10/DES-V				
Dated 01.09.2011	Ratification of input output norms against advance				
	authorisation No. 1010035919 dated 10.11.2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC had decided this case by allowing 3% wastage with condition that the weight of plastisol should match in the export and import item (already mentioned in the description of export item in the application). If material is supplied by EOU, the import has to match with the export documents. If applicant firm is unable to proof it then export cannot be counted. The Committee felt that it is R.A to check that the certificate given by the Superintendent of Central Excise establishes the facts extracted from relevant export documents generated in this case. They may utilize the certificate given by the Superintendent of Central Excise as an alternative to check the veracity of the facts imposed by the condition if Customs also certifies the same. If applicant firm is still unable to proof it then export cannot be counted. R.A can decide the case accordingly.

Case No.134	M/s Kanti Floor Furnishers, Kerala				
NC No.22/AM12	F.No.01/84/50/170/AM09/DES-V				
Dated 01.09.2011	Ratification of input output norms against advance authorisation No. 1010029904 dated 23.06.2008.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC had decided this case by allowing 3% wastage with condition that the weight of plastisol should match in the export and import item (already mentioned in the description of export item in the application). If material is supplied by EOU, the import has to match with the export documents. If applicant firm is unable to proof it then export cannot be counted. The Committee felt that it is R.A to check that the certificate given by the Superintendent of Central Excise establishes the facts extracted from relevant export documents generated in this case. They may utilize the certificate given by the Superintendent of Central Excise as an alternative to check the veracity of the facts imposed by the condition if Customs also certifies the same. If applicant firm is still unable to proof it then export cannot be counted. R.A can decide the case accordingly.

Case No.135	M/s Kabadi Shankarsa & Co., Bangalore				
NC No.22/AM12	F.No.01/84/162/430/AM11/DES-V				
Dated 01.09.2011	Ratification of input output norms against advance authorisation No. 0710075450 dated 16.11.2010.				
	authorisation No. 07 1007 3430 dated 16.11.2010.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC had cleared this case as per written comments of DC (MSME) conveyed vide their U.O dated 12.07.2011. It has now been checked and found that there was some typographical error in the recommendations of DC(MSME) in respect of Qty. to be accounted for against import item No. 2 i.e '100% polyester roto fabric, GSM-67+/-10%', which resulted in typo error in the minutes of NC dated 07.07.2011. In other word, Qty. to be accounted for against import item No. 2 was wrongly mentioned 311367 Kgs. instead of 31136 Kgs. Therefore, Committee decided to rectify the same to read as 31136 Kgs instead of 311367 Kgs. against the Qty. to be accounted for in respect of import item No. 2 in this case. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.136	M/s Ashton International Pvt., Ltd., New Delhi				
NC No.22/AM12	F.No.01/84/50/46/AM12/DES-V				
Dated 01.09.2011	Ratification of input output norms against advance				
	authorisation No. 0510291370 dated 23.05.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC had cleared this case in its meeting held on 02.06.2011. Now, firm have represented that the Qty. allowed against import item No. 2 i.e Spinning Oil and import item No.3 i.e Plastic dye centre (actually container) has been allowed on lower side. The Committee went through the reply submitted by the firm. It was observed that as plastic dye centre (actually container) is a packing material, hence, the same may be allowed as per relevant Packing Policy i.e Net+1% wastage may be allowed. As regards import item No.2 i.e Spinning Oil, Committee observed that firm have not submitted technical literature and supplier's recipe of this item alongwith justification for asking higher Qty. Accordingly, Committee decided as below:-

- (i) The import item No.3 i.e Plastic dye centre (actually container) may be allowed Net + 1% wastage.
- (ii) As regards import item No.2 i.e Spinning Oil, firm may be advised to submit technical literature and supplier's recipe alongwith justification for asking higher Qty. to reconsider norms in this case.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.137	M/s Pleaders Kamp, Chennai				
NC No.22/AM12	F.No.01/84/50/395/AM08/DES-V				
Dated 01.09.2011	Ratification of input output norms against advance authorisation No. 0410093856 dated 14.02.2008.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith complete relevant details & sample in support of their request & technical person to explain the case. The case stands for re-listing on 29.09.2011.

Case No.138	M/s Kabadi Shankarsa & Co., Bangalore				
NC No.22/AM12	F.No.01/84/162/136/AM12/DES-V				
Dated 01.09.2011	Ratification of input output norms against advance authorisation No. 0710077835 dated 04.03.2011.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the Advance authorization issued in this case by allowing 2% wastage as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Curtains made out of 100%	261357	100% polyester	137577 Sq mtrs.
	polyester satin fabric	Sq mtrs.	satin fabric	
	(134879 Sq mtrs.) with		100% polyester	129322 Sq mtrs.

	lining 100% polyester roto fabric(126786 Sq mtrs.)		roto fabric		
The R.A shall be advised to take necessary action subject to compliance of other usual					
conditions.					

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